Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: The House would now take up Papers to be laid on the Table of the House.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Madam, I beg to lay on the Table a copy of the Delimitation of Council Constituencies (Karnataka) Amendment Order, 2011 (Hindi and English versions) published0 in Notification No. S.O. 2295(E) in Gazette of India dated the 30th September, 2011 under sub-section (3) of Section 13 of the Representation of the People Act, 1950.

(Placed in Library, See No. LT 5294/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): Madam, I, on behalf of Shri R.P.N.Singh, beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) Notification No. 1-CA(5)/62/2011 published in Gazette of India dated 30th September, 2011, containing Audited Accounts and Report of the Council of the Institute of Chartered Accountants of India for the year ended 31st March, 2011.

(Placed in Library, See No. LT 5295/15/11)

(ii) G.S.R. 684(E) published in Gazette of India dated 16th September, 2011, making certain amendments in the Notification No. G.S.R. 38(E) dated 19th January, 2011.

(Placed in Library, See No. LT 5296/15/11)

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
 - (i) Notification No. G/18-CWA/9/2011 published in Gazette of India dated the 27th September, 2011, containing Audited Accounts and Report of the Council of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2011.
 - (ii) Notification No. F. No. EL-2011/28 published in Gazette of India dated 28 th July, 2011, making certain amendments in the Notification Nos. EL 2011/26 and El-2011/27 dated 14th June, 2011 pertaining to Election to the Council and regional Councils of the Institute of Cost and Works Accountants of India.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (2) above.

(Placed in Library, See No. LT 5297/15/11)

(4) A copy of the Company Secretaries Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and Allowances of the Chairperson and Members of the Board (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 649(E) in Gazette of India dated 29th August, 2011, under Section 40 of the Company Secretaries Act, 1980.

(Placed in Library, See No. LT 5298/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): Madam, I beg to lay:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2010-2011, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5299/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minorities, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2008-2009.
 - (iii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5300/15/11)